

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

*Q*  
5.8.98

Heard the learned counsel for the petitioner on M.A.Nos.419/98 and 420/98. Through M.A.419/98 learned counsel for the petitioner wants to make an amendment with regard to last date of receipt of applications. By mistake in the O.A. it has been mentioned that the post is going to be filled up by that date. M.A.420/98 is an affidavit in support of his contentions in M.A.419/98. Since the amendment sought for is formal in nature the same is allowed. Learned counsel for the petitioner is permitted to carryout the amendment in course of the day with copy to learned Senior Standing Counsel Shri Ashok Mohanty. In view of this M.A.Nos.419/98 and 420/98 are disposed of accordingly.

Heard the learned counsel for the petitioner. In view of the submissions made in the O.A. as well as the submissions made by the learned counsel for the petitioner in Court to-day, we feel that this O.A. can be finally disposed of at the admission stage itself.

*J.W.M.*  
Heard Shri U.C.Mohanty, learned counsel for the petitioner and learned Senior Standing Counsel Shri Ashok Mohanty appearing on behalf of the respondents, on whom a copy of the petition has been served. The facts of this case according to petitioner are that he has passed B.A. and had applied to Sub-Divisional Inspector(Posts)(Res.2) for consideration of his case for the post of E.D.D.A., Kapasi Branch Office. Along with his application he had submitted all the necessary documents. In spite of his application filed by him before the last date of receipt of applications, which according to him is 10.8.1998, he apprehends that the departmental authorities may not consider his case as his name has not been sponsored by the Employment Exchange. In view of this his sole prayer in this O.A. is that his candidature for the above said post may be considered strictly in accordance with rules along with others whose names have been forwarded by the Employment Exchange. Going by the order of their Lordships of the Hon'ble High Court in O.J.C. No.10454/97, it is ordered that in case the petitioner has submitted his application within the last date of receipt of applications, then filing of this O.A. will not be a bar on the respondents to consider his candidature for the post of E.D.D.A., Kapasi B.O. along with other candidates sponsored by the Employment

3  
Exchange, strictly in accordance with rules.

With the above direction Original Application 386/98 is disposed of at the admission stage itself.

Hand over copies of the order to learned counsel for both sides.

*John*  
John 15.8.98  
VICE-CHAIRMAN

*John*  
John 15.8.98  
MEMBER (JUDICIAL)

Copies of order

dt. 5.8.98 may be

delivered to the

Counsel for both sides

*John*  
John 15.8.98  
S.O.C.J.

✓  
6.8.98  
Received copy  
of order dt. 5.8.98  
as per  
Adm.

Received copy of  
order 5.8.98  
on behalf of Amulya

See

Adm.

Order dt. 5.8.98

11/8/20

A copy of Order  
with copy of application  
may be sent to all  
respondents by regd.  
post (A.D.).

*John*

17.08.98

S.O.C.J.

15/8/98